

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4122
TO BE ANSWERED ON 9TH DECEMBER, 2016**

IRREGULARITIES IN PRIVATE MEDICAL COLLEGES

4122. SHRI ARVIND SAWANT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of reports of appointment of ghost faculty and admission of fake patients in certain private medical colleges of the country and if so, the details thereof and the action taken/proposed to be taken by the Government thereon;
- (b) the number of cases of violation of rules/criteria, irregularities and malpractices such as demand of capitation fee, sale of seats etc. reported and the action taken/ proposed to be taken by the Government against the erring medical colleges during the last three years and the current year, college and State/UT-wise;
- (c) the measures taken/proposed to be taken by the Government to check such irregularities and malpractices in private medical colleges; and
- (d) the steps taken/proposed to be taken by the Government to improve the quality of education in private medical colleges in the country?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d): Under the Establishment of Medical College Regulations, 1999, a medical college can be debarred for 2 years if found using fake/forged documents during inspections conducted by MCI. As reported by MCI, during the last 3 years, 11 cases of use of fake/forged documents were found. Two colleges were debarred from admitting students in 2015-16 & 2016-17. Six Colleges were allowed admissions in 2016-17 on the approval of Supreme Court Mandated Oversight Committee on MCI and two on recommendations of MCI. One College was restrained from taking admission for the academic session 2016-17 on the orders of the Supreme Court.

The fee structure in private unaided medical colleges is decided by the Committee set up by the respective State Government under the Chairmanship of retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an institute is justified and does not amount to charging of capitation fee. The fee fixed by the Committee is binding on the institute.

Medical Council of India is empowered to regulate and maintain the standards of medical education in the country under the Indian Medical Council Act, 1956 & Regulations made thereunder. Further to improve the standard of medical education in the country, a common entrance test namely National Eligibility cum Entrance Test (NEET) has been introduced from the academic year 2016-17 for admission to Undergraduate and Post-Graduate Courses.